

IN THE INCOME TAX APPELLATE TRIBUNAL
RAIPUR BENCH, RAIPUR – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA No. 35/RPR/2017

निर्धारण वर्ष / Assessment Year : 2012-13

Mumtaz Begum, House No.37/249, Gole Bazar, Raipur, Raipur (C.G.)-492001 PAN : AIQPB9272R	Vs.	ITO, Ward-4(2), Raipur
Appellant		Respondent

Assessee by Shri Bikram Singh
Revenue by Shri G.N. Singh

Date of hearing 29-10-2021
Date of pronouncement 29-10-2021

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the CIT(A)-II, Raipur on 25.01.2017 in relation to the assessment year 2012-13.

2. Before us, the assessee has filed a letter dated 04.10.2021 seeking withdrawal of the appeal. The relevant contents of such letter reads as under :

“1. The above mentioned appeal was filed on 04.04.2017.

2. In this regard, it is submitted that in respect of above appeal, we have filed a declaration under Vivad Se Vishwas Act, 2020 before the Designated Authority. We are enclosing herewith a copy of Form No.1 & 2 submitted by appellant under DTVSV Act, 2020. Against the declaration filed, Ld. Pr. CIT has also issued Form No.3. Copy of Form 3 is also enclosed.

3. *In view of declaration having been filed under DTVSV Act, 2020, the appellant wishes to withdraw the appeal filed. Therefore, it is requested that the assessee may kindly be permitted to withdraw the appeal.”*

3. The Id. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 29th October, 2020.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 29th October, 2020
Satisb

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /
The CIT (Appeals)-II, Raipur
4. The Pr.CIT-II, Raipur
5. DR, ITAT, Raipur;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	29-10-2021	Sr.PS
2.	Draft placed before author	29-10-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		